

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.193/97

Wednesday, this the 5th day of February, 1997.

CORAM:

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

Sudha K.P
Extra Departmental Packer,
Export Processing Zone Post Office,
Kakkanad, Kochi-682 030. - Applicant

By Advocate Mr Ajith Prakash CS

Vs

1. The Assistant Superintendent of
Post Offices,
Ernakulam Sub Division,
Edappally,
Kochi-682 024.

2. The Employment Officer,
Divisional Employment Exchange,
Kakkanad, Kochi-682 030.

3. The Postmaster General,
Central Region,
Kochi-682 016. - Respondents

By Advocate Mr MHJ David J, Additional Central Government
Standing Counsel(for R.1&3)

The application having been heard on 5.2.97 the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicant who is working provisionally as Extra
Departmental Packer in the Export Processing Zone Post Office,
submits that there is a regular selection proposed to be held

..2...

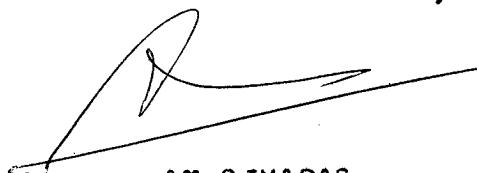
on 7.2.97 for the post of Extra Departmental Packer in the same Post Office. However, by A-4, it was intimated that her name cannot be considered for the selection since her name was not sponsored by the Employment Exchange.

2. The Tribunal has in similar cases directed consideration of the candidature of similarly situated persons for the regular selection along with other eligible candidates even though there is no sponsorship by the Employment Exchange. Following these decisions, we direct first respondent to consider applicant also for the selection to the post of Extra Departmental Packer in the Export Processing Zone Post Office for which the selection is to be held on 7.2.97 or on any subsequent date, though her name is not sponsored by the Employment Exchange along with other eligible candidates.

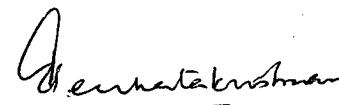
3. Learned counsel for respondents submits that he will forward a copy of the Original Application and a copy of this order to first respondent for compliance. We record the submission.

4. Application is disposed of as aforesaid. No costs.

Dated, the 5th February, 1997.



AM SIVADAS
JUDICIAL MEMBER



PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

LIST OF ANNEXURE

1. Annexure A-4: True copy of letter No.EDP/CEPZ dated 31.1.97 issued by the 1st respondent.
